

ITEM NO.64

COURT NO.7

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).37215/2012
(From the judgement and order dated 30/04/2012 in ITA No.123/2002
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MRITUNJAY SHARMA

Petitioner(s)

VERSUS

C.I.T AGRA

Respondent(s)

Date: 01/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE M.Y. EQBAL

For Petitioner(s) Mr. Braj Kishore Mishra, Adv.
Mr. Vijay Kumar, Adv.
Ms. Aparna Jha, Adv.
Mr. Abhishek Yadav, Adv.

For Respondent(s) Mr. Gourab Banerji, ASG
Mr. S.A. Haseeb, Adv.
Mr. Sahil Tagotra, Adv.
Ms. N. Annapoorni, Adv.
Mrs Anil Katiyar, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the
petitioner, let the matter be listed after four weeks.

| (G. SUDHAKARA RAO)
| COURT MASTER

| | (SHARDA KAPOOR)
| | COURT MASTER

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